

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 17**

**IA 2103/2024 (NEW IA) IA 935/2021 IN C.P.(IB)571/MB/2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES:    **STPM LOGISTICS LLP V/s MIRANGE  
CERAMIC PVT LTD**

Section 43,45,49,50,66 ,60(5) of the Insolvency and Bankruptcy Code,  
2016

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**ORDER**

**IA 2103/2024 (NEW IA) IA 935/2021 IN C.P.(IB)571/MB/2019**

- 1) Mr. Nausher Kohli, Ld. Counsel for the Liquidator of the Corporate Debtor, Mr. Sumit Kothari, Ld. Counsel for the Intervenor (in IA 935/2021), Mr. Deepan Dixit, Ld. Counsel for the Intervenor (in IA 1935/2021) and Mr. Dharam Jumani, Ld. Counsel for the Corporate Debtor are present.
- 2) Applicant herein is directed to issue Notice to the Newly impleaded Respondent in the present matter and shall file and place on record Affidavit of Service well before the adjourned date. Applicant is further directed to ensure that the service of the Present Amended Application has been done.

- 3) Newly impleaded Respondent shall file and place on record Affidavit in Reply, if they so desire, well before the adjourned date thereby duly serving a copy thereof upon the other side well in advance.
- 4) Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.
- 5) Stand over to 10.06.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare